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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 73/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th September 2017, 10.30 A.M

Name of the Company	Kajal Das -Vs- Shivam Infraestate Pvt.Ltd. & Ors		
Under Section	397/398 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PARTITA PARBAT BISWAS, Adv } f. 103
2. ARITA DAS, Adv }

Das
14/9/17

1. Rekha Datta, Adv
2. Basanta Kumar Dey, Adv } petition
3. Anjana Banerjee, Adv }

Rekha Datta
14/9/17

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1 to 3 are present.

I.A. 83/2017 has been filed by the petitioners for amendment of the petition whereby petitioner wants to implead the purchaser of the property

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as respondent. Petitioner has stated that during the pendency of the petition company's property was sold, so in the interest of justice petitioner wants to implead this person as respondent. In reply respondents have also admitted this fact that the business of the company is pertaining to real estate, i.e. immoveable properties and there cannot be cancellation of the transfer of the property at this juncture.

It appears from the record that impleadment proposed are necessary for ends of justice. Therefore, in the interest of justice I.A.No. 83/2017 is allowed and the petitioner is directed to file an amended copy of the petition within 2 weeks. Thereafter respondents may file their reply by 30/10/2017 with a copy in advance to the opposite party. Rejoinder, if any, may be filed within 2 weeks thereafter with a copy in advance to the petitioner. Notice is to be issued to the newly impleaded respondent and the petitioner is to serve copy of the petition on the newly added respondents after impleadment.

I.A. No. 83/2017 is disposed of accordingly.

List the matter on 13/11/2017.

sdt

(Jinan K.R.)
Member (J)

sdt

(Vijai Pratap Singh)
Member (J)